

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.106  
CP(IB) 723 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

**Order delivered on 16/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant

:Ms. Naincee Jain, Adv. for Vis Legis Law Pratice

For the Respondent

:Ms. Hirva Dave, Adv. a.w. Mr. Jaimin Dave, Adv.

**ORDER**

Learned counsel appearing for the respondent submits that the Appeal filed before the Hon'ble NCLAT in some other matter against CIRP order of this Tribunal is now adjourned to 04.03.2024 with extension of stay order. In view of the above, let this matter be adjourned beyond the date.

Re-list on 15.03.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**